D.O. No. 40-3/2020-DM-D(A)

02nd April, 2020

Dear Chief Secretary,

Kindly refer to my D.O. letter of even number dated 29.03.2020 informing that Consolidated Guidelines, on the Lockdown measures issued vide MHA’s Order dated 24th March, 2020 and two addendums dated 25.03.2020 and 27.03.2020, are available at: https://mha.gov.in/sites/default/files/PR_ConsolidatedGuidelinesofMHA_28032020.pdf.

1. Some queries have been raised with regard to exemption of specific services within the category of exceptions already allowed in the above referred consolidated guidelines. In this regard, I would like to clarify that:-

(i) Exception under clause 2(g), include distribution of food items and nutrition support by Anganwadi workers, once in 15 days, at the doorsteps of beneficiaries - children, women and lactating mothers.

(ii) ‘Mandi’ under exception to clause 2(i), include direct marketing, facilitated by the State Government/UT Administration, directly from the farmers/group of farmers, FPOs Cooperatives, etc..

(iii) Hospital and related medical services under clause 3 include AYUSH services i.e. sale and distribution of drugs, hospital dispensaries, individual clinics and telemedicine facilities.

(iv) Manufacturing units under exception to clause 5(a) include manufacturing of AYUSH drugs.

(v) Manufacturing units of packaging material under exception to clause 5(d) include packaging material for AYUSH drugs.

2. However, as specified in the lockdown measures, social distancing and proper hygiene practices must be ensured.

4. District authorities and field agencies may please be informed on the above accordingly, so as to avoid ambiguity at the ground level.

With regards,

Yours sincerely,

(Ajay Bhalla)

Chief Secretaries of All States
(As per Standard List attached)
D.O. No. 40-3/2020-DM-D) A( 02nd April, 2020

Dear Administrator,

Kindly refer to my D.O. letter of even number dated 29.03.2020 informing that Consolidated Guidelines, on the Lockdown measures issued vide MHA’s Order dated 24th March, 2020 and two addendums dated 25.03.2020 and 27.03.2020, are available at: https://mha.gov.in/sites/default/files/PR_ConsolidatedGuidelinesofMHA_28032020.pdf.

2. Some queries have been raised with regard to exemption of specific services within the category of exceptions already allowed in the above referred consolidated guidelines. In this regard, I would like to clarify that:-

(i) Exception under clause 2(g), include distribution of food items and nutrition support by Anganwadi workers, once in 15 days, at the doorsteps of beneficiaries - children, women and lactating mothers.

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(v) Manufacturing units of packaging material under exception to clause 5(d) include packaging material for AYUSH drugs.

3. However, as specified in the lockdown measures, social distancing and proper hygiene practices must be ensured.

4. District authorities and field agencies may please be informed on the above accordingly, so as to avoid ambiguity at the ground level.

With regards,

Yours sincerely,

(Ajay Bhalla)

Administrators of All UTs
(As per Standard List attached)
D.O. No. 40-3/2020-DM-I(A)

02nd April, 2020

Dear Adviser,

Kindly refer to my D.O. letter of even number dated 29.03.2020 informing that Consolidated Guidelines, on the Lockdown measures issued vide MHA’s Order dated 24th March, 2020 and two addendums dated 25.03.2020 and 27.03.2020, are available at: https://mha.gov.in/sites/default/files/PR_ConsolidatedGuidelinesofMHA_28032020.pdf.

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3. However, as specified in the lockdown measures, social distancing and proper hygiene practices must be ensured.

4. District authorities and field agencies may please be informed on the above accordingly, so as to avoid ambiguity at the ground level.

With regards,

Yours sincerely,

[Signature]

(Ajay Bhalla)

Advisor to the LGs/Administrators of UTs
(As per Standard List attached)